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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Original Application No. 83 of 1992

Date of decision: August 5, 1993

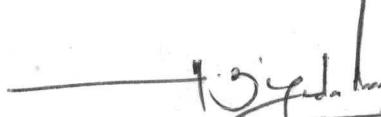
Smt. Susama Dei ... Applicant

-versus-

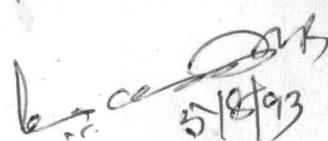
Union of India & Ors... Respondents

(FOR INSTRUCTIONS)

1. Whether ~~exp~~ it be referred to the reporters or not?
2. Whether it be circulated to all the Benches of the Central Admin. Tribunals or not?


(H. RAJENDRA PRASAD)
MEMBER (ADMINISTRATIVE)

05 AUG 93


5/8/93
(K.P. ACHARYA)
VICE CHAIRMAN

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO : 83 OF 1992

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Smt. Susama Dei ... Applicant

-Versus-

Union of India & others ... Respondents

For the Applicant ... M/s. Deepak Misra,
Devanand Misra,
R.N.Naik, A.Deo,
B.S.Tripathy,
P.Panda, Advocates

For the Respondents ... Mr. Uma Ballav Mohapatra,
Additional Standing Counsel

C O R A M :

THE HONOURABLE MR. K.P. ACHARYA, VICE- CHAIRMAN

A N D

THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADMIN.)

JUDGMENT

K.P.ACHARYA, V.C.

The petitioner was engaged on casual basis by Opposite Party No.3. She is said to have been disengaged. Case of the petitioner is that she has ~~been~~ completed 240 days of service. Hence she has prayed for regularisation.

2. We have heard Mr. B.S.Tripathy, learned counsel for the petitioner, and Mr. Uma Ballav Mohapatra, learned Additional Standing Counsel (Central). We do appreciate the financial difficulties through which this poor ^{lady} ~~lady~~ has been passing. But at the same time we cannot

shut our eyes to the administrative difficulties. Question of regularisation does not arise till a regular post is available. Whenever regular post is available, the authority may consider the case of the petitioner for regular appointment but pending such regularisation, Opposite Party Nos. 2 and 3 are directed to engage the petitioner on casual basis according to the availability of work in their office. First preference should be given to this ~~widow~~ ^{lady} to employ her as casual labourer whenever work is available.

3. Thus, the application is accordingly disposed of. No costs.

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Member (Administrative)
05 AUG 93

.....
Vice-Chairman
5/8/93

Central Administrative Tribunal,
Cuttack Bench, Cuttack/K. Mohanty
August 5, 1993

